

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 628
Appeal-69/ND/2024

IN THE MATTER OF:

Dy. Commissioner of Income Tax

...APPELLANT

Vs.

ROC (RSA Power Pvt. Ltd.)

...RESPONDENT

Section

U/s 252

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Income Tax Department

:Adv. Puneet Rai, Sr. Standing
Counsel, Adv. Rishabh Nangia,
Jr. Standing Counsel, Adv.
Ashvini Kumar, Adv. Nikhil Jain

For the RoC

:Adv. Jyoti Khurana

ORDER

Due to paucity of time, matter is adjourned to **05.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)